

(b) A statement is laid on the Table.
[See Appendix III, annexure No. 20]

Employment Exchanges in India

273. Shri P. N. Kayal: Will the Minister of Labour and Employment be pleased to state:

(a) the number of Employment Exchanges in India;

(b) how many of those are in the Sub-Divisional towns; and

(c) if there are no Employment Exchanges in Sub-Divisional towns whether the Government of India would consider the proposal in view of the fact that rural people are put to great disadvantage to have their names registered in the existing Exchanges of big towns?

The Deputy Minister of Labour (Shri Abid Ali): (a) 152.

(b) 11. Besides there are 26 Sub-Offices.

(c) Under the Scheme for Expansion of Employment Service, it is proposed to open Employment Exchanges in all the Districts during the Second Five Year Plan period. The location of an Exchange is based on the size of the population, local industries, stability of employment and the number of unemployed persons to be served. The Exchanges are opened by the State Governments in consultation with the Central Government and efforts are made to cover urban and rural areas of the State.

Employment Exchanges, Orissa

274. Shri Sraddhakar Supakar: Will the Minister of Labour and Employment be pleased to state:

(a) the number of persons registered with the employment exchanges in Orissa State in 1956; and

(b) the percentage of persons registered who have been provided with employment?

The Deputy Minister of Labour (Shri Abid Ali): (a) 31,683.

(b) 11.9 per cent.

Khadi Gramodyog Bhavan, New Delhi

275. Shri A. K. Gopalan: Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is any housing facility for the employees of the Khadi Gramodyog Bhavan, New Delhi; and

(b) if not, what steps the All India Khadi and Village Industries Commission propose to take in this direction?

The Minister of Commerce (Shri Kanungo): (a) No, Sir.

(b) The employees of the Khadi Gramodyog Bhavan, New Delhi are mostly recruited from among local residents and are expected to have or make their own arrangements for residential accommodation. The Commission has, therefore, no immediate proposal in this direction.

Allotment of Quarters to Government Employees

276. Shri S. C. Samanta: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of cases where houses allotted in regular and out-of-turn allotments to Government employees were not occupied by them during the last four years in New Delhi and Calcutta, separately;

(b) the reasons put forward by them for not occupying those houses;

(c) whether it is a fact that in some cases some employees were on leave at the time when the houses were allotted;

(d) if so, whether their cases were reconsidered when they returned from leave; and

(e) if not, whether they were debarred for six months for allotment and house-rent allowance was also stopped?